

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:309  
ANSWERED ON:13.12.2006  
APPLICATIONS RECEIVED BY CIC  
Rao Shri Sambasiva Rayapati

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of applications received by the Central Information Commission under the Right to Information (RTI) Act since its inception;
- (b) the number of applications disposed of so far;
- (c) the number of cases in which penalties have been imposed;
- (d) the number of officers penalised and the reasons therefor;
- (e) whether the Government proposes to review the provisions of the RTI Act; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a) & (b): The Central Information Commission received 4404 appeals and complaints upto 4/12/2006 of which 2646 have been disposed off.
- (c) & (d): The Commission has imposed penalties on 10 officers in 8 cases for not acting in accordance with the provisions of the Right to Information Act, 2005.
- (e): There is no proposal for an immediate review of the Act by the Government.
- (f): Does not arise.